BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 16 OF 2025

Public Action Committee & Ors

...............Petitioner

V/S

STATE OF PUNJAB AND Ors.

...........Respondents

INDEX

Sr. No.	Particulars	Date	Pages	Court fees
1.	Status Report by the way of Affidavit of Dr. Rajinder Ghai, Superintending Engineer, Patiala Drainage Circle Water Resources Department Punjab for and on behalf of Respondent No. 4.	10.06.2025 10 JUN 2025	01 to 05	
2.	**Annexure R-1** Letter	11.12.2024	06-07	-
3.	**Annexure R-2** Letter	17.03.2025	08	
4.	**Annexure R-3** Letter	21.03.2025	09	
5.	**Annexure R-4** Tehsildar Report	26.03.2025	10-12	
	Vernaculars			

Place: Patiala

Date: 10 JUN 2025

Submitted By:

(Rajinder Ghai)
Superintending Engineer,
Patiala Drainage Circle,
Department of Water
Resources, Patiala, Punjab

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 16 OF 2025

1. Public Action Committee having its Head Office at 561-L, Model, Town, Ludhiana through its Member Er. Kapil Dev. Mobile: 9872007872, Email: mattewarasutlejpac@gmail.com
2. Er. Kapil Dev (aged 48 years) s/o Sh Jagdish Chander, r/o186- E, Bhal Randhir Singh Nagar, Ludhiana.
3. Jaskirat Singh (aged 46 years) s/o S. Makhan Singh r/o 561-L, Model Town, Ludhiana. M: 9815781629 Email, jaskirats@gmail.com
4. Dr. Amandeep Singh Bains (aged 43 years) s/o S. Resham Singh, r/o #1120, Farmers Abode, Basant Avenue, Ludhiana. M: 9872710384 Email: amandeepsinghbains@yahoo.com
5. Kuldeep Singh Khaira (aged 46 years) s/o s. Ujjagar Singh Khaira, r/o #125, Ishar Nagar, 9855544433, Ludhiana. Contact Email: kuldeepsinghkhaira5@gmail.com
6. Er. Vikas Arora (Aged 34 Years) s/o Sh. Om Parkash rio #1748/1, St. No. 8. Halbowal Khurd, Ludhiana. Email, ervikasarora90@gmail.com Mobile: 9256000217
7. Tarsem Singh (aged 60 years) S/o S. Gurpal Singh r/o Ward No. 8, near Defense Bandh, City Road, Sirhind City, Fatehgarh Sahib. Mobile 9814841332 Email id: tsadol20564@gmail.com

NOTARY
Sandeep Goel (ADVOCATE) CHANDIGARH Regd. No. 36708 Expiry Date 30-01-2030
GOVT. OF INDIA

8. Rajinder Kumar (aged 69 Years) s/o Sh. Sadhu Ram r/o# 1029, Ward No. 6, Mohalla Jatpura, Sirhind City, Fatehgarh Sahib. Mobile No.: 9781300633 Email id: ralinderkumarsahota47@gmail.com
9. Sanjeev Kumar (aged 31 years) sio Sh. Mohinder Pal rio #877, Ward No 4, Mohalla Sudaan Wala, Sirhind City, Fatehgarh Sahib. Mobile: 7009006633 Email: sanjeev.nandan531@gmail.com
10. Balbir Singh (aged 44 Years) s/o S. Jaswant Singh río #1125 Ward No. 6. Mohalla Jatpura, Sirhind City, Fatehgarh Sahib Mobile: 7837809800 Email: balbirdha@gmail.com
11. Gurvinder Singh Sohi (47 years) s/o S. Dalip Singh r/o H. No. B-00601559, Mohalla Dalichi, Sirhind City, Fatehgarh Sahib. Mobile: 9815416922 Email: sohifqs@gmail.com

NOTARY Sandeep Goel (ADVOCATE) CHANDIGARH Regd. No. 36708 Expiry Date 30-01-2030 GOVT. OF INDIA

......Petitioners

Versus

1. State of Punjab through the Chief Secretary, Punjab Civil Secretariat, Sector-1, Chandigarh. Contact 0172-2740860 Email: cs@puniat.gov.in
2. The Deputy Commissioner cum District Magistrate, District Administrative Complex, Fatengarh Sahib-140407, Punjab Mobile: 01763-232215, Email: dc.fth@punjab.gov.in.

3. The Executive Officer, Municipal Council. Sirhind Mandi, Old Grain Market, Sirhind, District Fatehgarh Sahib Contact No.

9646060901 Email: eomc.sirfos@yahoo.co.in

4. The Superintendent Engineer, Department of Water Resources, Bara Khua, Nabha road, Patiala Punjab:Contact: 9872997779 Email: ghairajinder@gmail.com, sedrg.dwr.ptl@punjab.gov.in

5. The Chairman, Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Contact Road, Patiala 9875999088, email: chairman.ptl.ppcb@punjab.gov.in

6. The Environmental Engineer, Punjab Pollution Control Board, 27, Regional Office: Fatehgarth Sahib NIST Complex, Mandi Gobindgarh Email: eerofqs.ppcb@punjab.gov.in,

.....Respondents

NOTARY Sandeep Goel (ADVOCATE) CHANDIGARH Regd. No. 35708 Expiry Date 30-01-2030 GOVT. OF INDIA

Reply by the way of Affidavit of Dr. Rajinder Ghai Superintending Engineer Patiala Drainage Circle Water Resources Department Punjab for and on behalf of Respondent No. 4.

I, above named deponent, do hereby declare as under:-

RESPECTFULLY SHOWETH,

1. That the present Original Application is pending before this Hon'ble Tribunal and is now fixed for 08/08/2025.

2. That the applicant has filed the present Original Application alleging that the Major Loss has been done to the environment by the Executive Officer of Municipal Council, Sirhind (District

Fatehgarh Sahib) in active connivance with the Deputy Commissioner of Fatehgarh Sahib by continuous dumping, burning & burying Solid Waste in Sukka Dariya, a flood Drain as well as Material Recovery Facility Shed within the land Area of Natural Flood Drain (Hansla Nadi).

3. That the present matter came up for hearing on 23.01.2025 and Hon'ble Tribunal passed an interim order which is reproduced herein below:-

> *"5. Issue notice to the respondents for filing the response by way of affidavit at-least one week before the next date of hearing.*
> *6. Applicant is directed to serve the respondents and file affidavit of service at-least one week before the next date of hearing.*
> *7. List on 06.05.2025."*

4. That in view of the above-mentioned orders, it is respectfully submitted that as soon as the matter involved in the present Original Application came to the knowledge of the answering respondent, the Sub Divisional Officer, Patiala Drainage Division wrote letter vide No. 887-889 Dated 11.12.2024 (attached as **Annexure R-1)** and letter vide no. 182-84 Dated 17.03.2025 (attached as **Annexure R-2)** to the Sub Divisional Magistrate, Fatehgarh Sahib requesting for his immediate intervention to cancel the existing license of the factory and initiate appropriate action against concerned persons.

NOTARY Sandeep Goel (ADVOCATE) CHANDIGARH Regd. No. 36708 Expiry Date 30-01-2030 GOVT. OF INDIA

5. That furthermore, the Executive Engineer, Patiala Drainage Division has also requested the District Administration to cancel the existing license of the factory and to shift the location of Dump yard vide letter No. 2332/Pollution Dated 21.03.2025

(attached as **Annexure R-3**).

6. That here it is worth mentioning that the site in question also got inspected and demarcated by the Tehsildar and his report dated 27.03.2025 is annexed as **Annexure R-4.** As per the Report of the Tehsildar, the said location of Material Recovery Facility (MRF) where the dump yard has installed belongs to Executive Officer, Sirhind i.e. Respondent No. 3 and does not come within the jurisdiction of answering respondent.

7. That in view of the of the submissions herein above, answering most respectfully prays that present application may dismissed qua the answering respondent.

Deponent

(Rajinder Ghai)
Superintending Engineer, Patiala Drainage Circle, Department of Water Resources, Patiala, Punjab

Place: Patiala
Date: 10 JUN 2025

NOTARY
Sandeep Goel
(ADVOCATE)
CHANDIGARH
Regd. No. 36708
Expiry Date
30-01-2030
GOVT. OF INDIA

Verification:-

Verified that the contents of Reply by the way of short affidavit are true and correct to my knowledge as per information derived from the official record. No part of it is false and nothing material has been kept concealed therein.

I identified the deponent/executant who has Signed/Thumb Marked in my presence
Signature

Deponent

(Rajinder Ghai)
Superintending Engineer, Patiala Drainage Circle, Department of Water Resources, Patiala, Punjab

Place: Patiala
Date: 10 JUN 2025

ATTESTED
NOTARY PUBLIC
CHANDIGARH
10 JUN 2025

174

(Annexure-R-1)

No: 887-889

Date: 11/12/2024

To:

The Sub-Divisional Magistrate,
Fatehgarh Sahib.

Subject: Regarding illegal discharge of wastewater into the Hansla River.

Reference: This office's letters no. 835-37 dated 18/11/2024 and 847 dated 20/11/2024.

With reference to the subject mentioned above, an application has been received from Shri Rajinder Singh, son of Jeet Singh, resident of Village Fatehpur, Tehsil Fatehgarh Sahib, stating that the Gobindgarh Committee is discharging wastewater into the Sirhind Choe. In this regard, a letter has been sent to the Estate Officer, Gobindgarh, and a recommendation has also been made to cancel the license of the STP located in Village Fatehpur, which is reportedly discharging wastewater into the Choe. Therefore, it is requested that strict action be taken against the said STP, so that the Sirhind Choe can be made pollution-free. This report is submitted for your information and necessary action.

Sd/-
Sub-Divisional Officer-cum-
Assistant District Mining Officer
Drainage Construction Sub-
Division No. 1,
Patiala

Copy to:

1. Executive Engineer, Drainage Division, Patiala – for information.
2. Rajinder Singh, s/o Jeet Singh, Village Fatehpur, Fatehgarh Sahib – for information.

True Translation

Respected Sir,

It is humbly submitted that for a long time, the Gobindgarh Committee has been illegally discharging chemical-laden wastewater from factories and the city, which is a clear violation of Section 24 Act, 1974, as well as a breach of NGT rules. However, no legal action or penalty has ever been imposed on the Committee by your office. Recently, Sirhind has also started discharging dirty water illegally. Therefore, it is requested that legal action be taken against them, as the water in our villages is becoming contaminated, leading to the spread of serious diseases. Many people have already died, and others are struggling for survival. We are deprived of a clean environment. Earlier, you had issued a letter dated 22/10/2024 regarding STP Kumbhra (Fatehpur), but this issue requires swift and strict action. This is a very sensitive matter involving human lives. For a long time, the Committee has been endangering people's lives. We, the residents of Village Fatehpur, will provide full support. You are therefore requested to take immediate action to stop the discharge of wastewater, and to initiate legal proceedings against the responsible government officials, both past and present, who are guilty of allowing this and wasting crores of rupees of public tax money on a treatment plant that is not functioning properly. The discharge of wastewater should be stopped immediately, and we should be informed in advance of the date it will be stopped so that we too can contribute to ensuring it is done.

Date: 23/11/2024

Sd/-
Rajinder Singh, S/o Jeet Singh,
Village Fatehpur,
Post: Mullanpur,
Tehsil & District: Fatehgarh Sahib
Mobile: 8283800027

True Translation

(Annexure-R-2)

No: 182-84 **Date:** 17/03/25

To,

Sub-Divisional Magistrate,
Fatehgarh Sahib.

Subject: Regarding Pollution in Sirhind Choe

Ref: This office's letters No. 70-72 dated 29/01/25, and letter No. 887-889 dated 11/12/24.

With reference to the above-mentioned subject and references, it is respectfully submitted that dirty water from several villages is flowing into the Sirhind Choe, the details of which have already been sent to you. However, no action has been taken in this regard so far.

At GPS Location = 30.6356879, 76.3809055, near Sirhind Choe, a Material Recovery Facility (MRF) has been set up. Due to this, solid waste and dirty water are entering the drain, causing pollution. Regarding this issue, the Hon'ble Principal Secretary, Water Resources Department, through letter No. 76/CE/DRG/2024 dated 19/01/2024, had directed the Hon'ble Deputy Commissioner, Fatehgarh Sahib, to stop the said pollution. In this regard, the Drainage Department has also issued notices to various Panchayats. However, no action has been taken so far. Due to the pollution caused near Sirhind Choe (Hansla River) by the MRF, a case has also been filed with the National Green Tribunal, Delhi, and the hearing for the same has been scheduled for May 6, 2025. Therefore, it is requested that the approval for the said MRF Plant be revoked and that it be relocated from its current location.

Sd/-
Sub-Divisional Officer,
Drainage Construction Sub-Division
No. 1
Patiala.

True Translation

Annexure R-3

To

Deputy Commissioner,
Fatehgarh Sahib.

No. 2332/Pollution   Dated 21-03-2025

Subject: Regarding pollution in Sirhind Choe

With reference to the above subject, it is informed that Sub-Divisional Officer, Patiala Drainage Sub-Division No.-1, Patiala under this Division has reported that dirty water is being disposed at various points in Sirhind Chow passing through District Fatehgarh Sahib, regarding which information has been sent to you several times before, but no action has been taken to stop the dirty water. Sirhind Choe GPS Location=30.6356879, 76.3809055 has a Material Recovery Plant (MRF). Because of which, pollution is spreading due to solid waste, dirty water etc. falling in the drain.

Hon'ble Principal Secretary, Government of Punjab, Water Resources Department vide his letter No: 6/CE/DRG/2024 vide 19.01.2024 issued to stop and not to dispose the pollution the drains. Letters have been issued by this department to the concerned BDPO, Executive Officer, Environmental Engineer, Punjab Pollution Board, Mandi Gobindgarh to stop the dirty water being thrown into the Sirhind Choe, but no action has been taken so far.

The hearing date of the case at National Green Tribunal, Delhi has been fixed on 06.05.2025 due to the pollution caused by the Material Recovery Plant MRF near Sirhind Chow (Hansla River). In this regard, you are requested to cancel the license of the said MRF Plant and to shift the plant from here so that the waste water being thrown into the Sirhind Choe can be stopped.

Sd/-
Executive Engineer,
Patiala Drainage Division, Patiala

No. 2233-36   Dated 21-03-2025

Copy of the above is submitted for kind perusal and necessary action please.

1. Sub Divisional Magistrate, Fatehgarh Sahib for information and necessary action Please.
2. District Development and Panchayat Officer, Fatehgarh Sahib.
3. Environmental Engineer, Punjab Pollution Board, Mandi Gobindagrah
4. Sub Divisional Officer, Patiala Sub Division No 1, Patiala

Sd/-
Executive Engineer,
Patiala Drainage Division,
Patiala

(Annexure-R-4)

Office of the Tehsildar, Fatehgarh Sahib

To **482/27.03.25**

The Executive Officer,
Municipal Council,
Sirhind-Fatehgarh Sahib.

Memo No: 22/Reader-1 **Date:** 26/03/2025

Subject: Regarding Demarcation.

With reference to the above-mentioned subject, the demarcation has been carried out by the Field Kanungo, and the related report has been received. A copy of the received report is enclosed with this letter and is being sent to you for necessary action.

Enclosure/As above

SD/-
Tehsildar,
Fatehgarh Sahib.

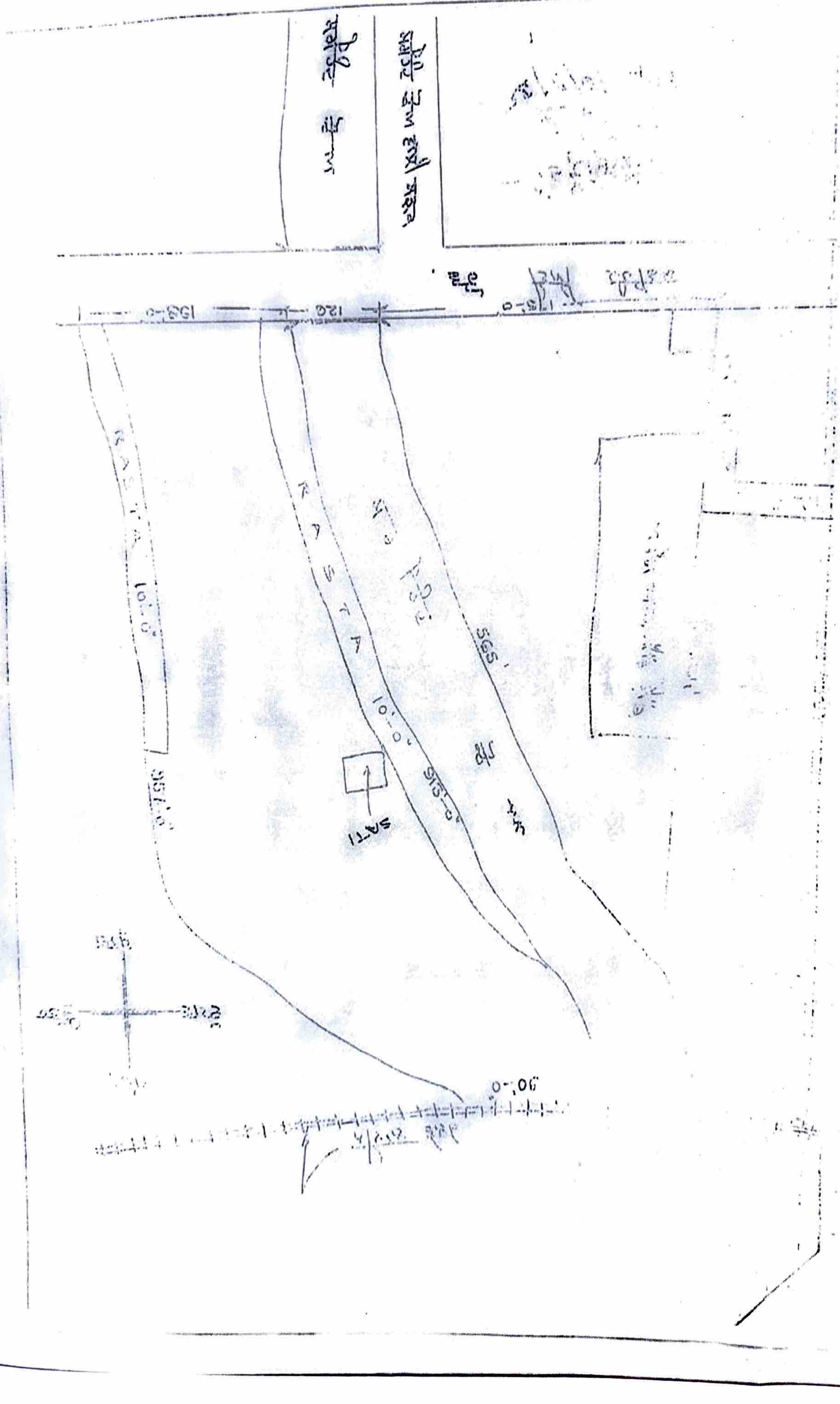
True Translation

Today, in reference to the letter no. 608/J/Sh/2025 dated 27/02/2025 from the Office of Municipal Council, Sirhind-Fatehgarh Sahib, I reached the site for demarcation of land in the area of Village Sirhind (125), Tehsil and District Fatehgarh Sahib. The concerned staff/officials were informed through the area Patwari over the phone. The Patwari was present on site with the relevant records. As per the demarcation, the field measurement was conducted for Khasra number 141 Min, with a total area of Kanal 369, Marla 1, which, as per the ownership records (Jamabandi) for the year 2021-22, Khata number 885, is registered in the name of the Municipal Council Sirhind. On Khasra number 141 Min, towards the Sirhind city to Sirhind Mandi culvert (constructed over the drain), 86 reference points were marked to establish the eastern boundary. On site, the MRF Shed has been established on the eastern side measuring 175 feet (32 karam), northern side 565 feet (103 karam), and southern side 634 feet (116 karam). At the site, the drain has a flow width of 126 feet (23 karam), a northern boundary of 963 feet (166 karam), and a southern boundary of 565 feet (103 karam). A temporary area of 11 feet (2 karam) is under use. Garbage has been dumped there, and another path/road is present, with the dimensions East side: 198 feet (36 karam), North boundary: 957 feet (174 karam), South boundary: 166 karam, West boundary: 90 feet (16 karam). The approximate total area is Kanal 24, Marla 03. The persons present at the site were informed about the demarcation, and temporary boundary markers were established. This demarcation report is hereby submitted for further necessary action.

Sd/-
Kanungo, Sirhind
Date: 10/03/2025

No.: 169/ **Field Kanungo**
Date: 10/03/2025

True Translation


RASTA 10'-0"
RASTA 10'-0"

No. 887-889

Date 11/12/24

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ

ਵਿਸ਼ਾ: [illegible] ਸਬੰਧੀ।

ਹਵਾਲਾ: ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ 835-37, ਮਿਤੀ 18/11/24 ਅਤੇ ਪੱਤਰ ਨੰ 847 dated 20/11/24

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸ੍ਰੀ ਗੁਰਵਿੰਦਰ ਸਿੰਘ S/o ਜੀਤ ਸਿੰਘ ਪਿੰਡ ਨਬੀਪੁਰ, ਤਹਿ. ਫਤਿਹਗੜ੍ਹ, ਸਾਹਿਬ ਵੱਲੋਂ ਦਰਖਾਸਤ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ ਕਿ ਮੰਡੀ ਗੋਬਿੰਦਗੜ੍ਹ, ਫੈਕਟਰੀ ਵੱਲੋਂ ਸਰਹਿੰਦ ਚੋਅ ਵਿੱਚ ਗੰਦਾ ਪਾਣੀ ਪਾਇਆ ਜਾ ਰਿਹਾ ਹੈ, ਇਸ ਸਬੰਧੀ ਕਾਰਜ-ਸਾਧਕ ਅਫਸਰ, ਮੰਡੀ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਵੀ ਇਸ ਸਬੰਧੀ ਲਿਖਿਆ ਗਿਆ ਹੈ ਅਤੇ ਪਿੰਡ ਨਬੀਪੁਰ ਵਿਖੇ STP ਰਾਹੀਂ ਡਰੇਨ ਵਿੱਚ ਗੰਦਾ ਪਾਣੀ ਪਾਏ ਜਾਣ ਸਬੰਧੀ ਉਕਤ S.T.P ਦਾ License ਚੈੱਕ ਕਰਨ ਦੀ ਸਿਫਾਰਿਸ਼ ਕੀਤੀ ਜਾ ਚੁੱਕੀ ਹੈ ਜੀ। ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ STP ਤੇ ਬਣਦੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਸਕੇ ਤਾਂ ਜੋ ਸ਼ਿਕਾਇਤੀਆਂ ਨੂੰ ਪ੍ਰਦੂਸ਼ਣ ਮੁਕਤ ਕੀਤਾ ਜਾ ਸਕੇ ਜੀ। ਇਹ ਪੱਤਰ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿਤ ਪੇਸ਼ ਹੈ।

[illegible] ਅਫਸਰ-ਕਮ-ਸਹਾਇਕ ਜ਼ਿਲ੍ਹਾ
[illegible] ਅਫਸਰ
ਜਲ ਨਿਕਾਸ ਉਸਾਰੀ ਉਪ ਮੰਡਲ ਨੰ: 1
ਪਟਿਆਲਾ।

ਕਾਪੀ
1. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਜਲ ਨਿਕਾਸ ਮੰਡਲ, ਪਟਿਆਲਾ ਨੂੰ ਸੂਚਨਾ ਹਿਤ ਹੈ।
2. ਗੁਰਵਿੰਦਰ ਸਿੰਘ S/o ਜੀਤ ਸਿੰਘ ਪਿੰਡ ਨਬੀਪੁਰ, ਫਤਿਹਗੜ੍ਹ, ਸਾਹਿਬ ਨੂੰ ਸੂਚਨਾ ਹਿ

ਸ੍ਰੀ ਮਾਨ ਜੀ

ਬੇਨਤੀ ਹੈ ਕਿ ਮੇਰੀ ਜਾਇਦਾਦ
ਕਮੇਟੀ ਵੱਲੋਂ ਗੈਰਕਾਨੂੰਨੀ ਉਸਾਰ ਨਾਲ [illegible] ਤੋਂ
ਨਿਵਾਸੀਆਂ ਸਾਡੇ ਅਧਿਕਾਰ ਦਾ ਹਨਨ ਕੀਤਾ ਪਾਣੀ [illegible]
ਜਾ ਰਿਹਾ ਹੈ। ਇਹ ਅਲਾਟਮੈਂਟ 24 ਅਕਤੂਬਰ 1974 ਦੀ
ਹੋਇਆ ਹੈ ਅਤੇ ਐੱਸ.ਟੀ.ਪੀ. ਦੇ ਚਲਣ ਦੇ ਹੋਇਆ ਹੈ
ਪੀਣ ਯੋਗ ਪਾਣੀ ਰਲਣ ਦੀ ਕੋਈ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਨਾ ਹੋਣ
ਕਮੇਟੀ ਨੂੰ ਕਈ ਪਾਇਦਾਸ ਜਾ ਰਿਹਾ ਅਤੇ ਕੋਰਟ ਕੇਸ
ਚੱਲ ਰਿਹਾ ਸਾਡੀ ਗੈਰਕਾਨੂੰਨੀ ਉਸਾਰ ਨਾਲ ਪਾਇਆ
ਰਿਹਾ ਹੈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਹੈ ਕਿ ਇਹਨਾਂ ਵਿਰੁੱਧ
ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਕਿਉਂਕਿ ਸਾਡੇ ਪੀਣ ਦਾ
ਪਾਣੀ ਦੂਸ਼ਿਤ ਹੋ ਰਿਹਾ ਹੈ ਅਤੇ ਲੋਕਾਂ ਨੂੰ [illegible]
ਬਿਮਾਰੀਆਂ ਲੱਗ ਰਹੀਆਂ ਹਨ ਕਈ ਲੋਕਾਂ ਦੀ [illegible]
ਹੈ ਅਤੇ ਲੋਕ ਰੋਜ਼-ਰੋਜ਼ ਕਿ ਮਰਨ ਨੂੰ [illegible]
ਹਨ ਪ੍ਰਸ਼ਾਸਨ ਤੋਂ ਸਾਡੀ [illegible] ਦਾ ਮਾਮਲਾ ਹੈ
ਇਹ ਸ਼ਹਿਰ 22-10-24 ਨੂੰ STP ਦੇਖਿਆ।

[illegible]

ਜਨਾਬ ਜੀ ਨੂੰ ਬੇਨਤੀ ਹੈ ਕਿ ਸਾਡੀ ...
ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਪਿਛਲੇ ਸਮੇਂ ਵਿਚ ...
ਅਧਿਕਾਰੀਆਂ ਅਤੇ ਉਕਤ ਕਰ ਕੇ ਅਧਿਕਾਰੀਆਂ ...
ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਕਿਉਂਕਿ ਜੋ ...
ਸਾਡੇ ਕਿ ਫਰਿਆਦੀਆਂ ਪਰਿਵਾਰ ਨੂੰ ਲੋਕਾਂ ਦੇ ਦੋਸ਼ਾਂ ...
ਪੱਕੇ ਰਿਹਾਇਸ਼ਾਂ ਤੇ ਇਨਸਾਫ਼ ਕਰਨਾ ਚਾਹੀਦਾ ...
ਪਾਣੀ ਨੂੰ ਤੁਰੰਤ ਬੰਦ ਕਰਨਾ ਚਾਹੀਦਾ ਜਾਵੇ
ਕਿਸ ਵਿਚ ਬੰਦ ਕਰਨ ਉਹ ਸਾਨੂੰ ਨੁਕਸਾਨ ...
ਜਾਵੇ ਅਸੀਂ ਵੀ ਬੀਜ ਕਰਵਾਉਣ ...
ਮੇਹਰਬਾਨ ਹੋਵਾ ਕਰੀਏ

ਤਰੀਕ
23-11-2024

ਪ੍ਰਾਰਥਕ ...
ਪਿੰਡ ...
ਤਹਿ. ...
ਮੋ: 8283800027

ਨੰਬਰ- 182-84 ਮਿਤੀ- 17/03/25

ਸੇਵਾ ਵਿਖੇ,

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,

ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ ।

ਵਿਸ਼ਾ- ਸਰਹਿੰਦ ਚੋਅ ਵਿੱਚ ਪੈ ਰਹੇ ਪਲਿਊਸ਼ਨ ਸੰਬੰਧੀ ।

ਹਵਾਲਾ- ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ- 70-72 ਮਿਤੀ- 29/01/25, ਪੱਤਰ ਨੰ- 887-889 ਮਿਤੀ- 11/12/24

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਸੰਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਸਹਿਤ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਰਹਿੰਦ ਚੋਅ ਵਿੱਖੇ ਕਈ ਥਾਵਾਂ ਤੇ ਪਿੰਡਾ ਦਾ ਗੰਦਾ ਪਾਣੀ ਪੈ ਰਿਹਾ ਹੈ, ਜਿਸਦਾ ਵੇਰਵਾ ਆਪ ਜੀ ਨੂ ਪਹਿਲਾਂ ਹੀ ਭੇਜਿਆ ਜਾ ਚੁੱਕਆ ਹੈ। ਜਿਸ ਸੰਬੰਧੀ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਹੋਈ ਹੈ। ਸਰਹਿੰਦ ਚੋਅ ਦੀ GPS Location = 30.6356879, 76.3809055 ਕੋਲ ਮਟੀਰੀਅਲ ਰੀਕਵਰੀ ਪਲਾਂਟ (MRF) ਲੱਗਿਆ ਹੋਇਆ ਹੈ। ਜਿਸ ਕਾਰਨ ਡਰੇਨ ਵਿੱਚ ਸੋਲਿਡ ਵੇਸਟ, ਗੰਦਾ ਪਾਣੀ ਆਦਿ ਪੈਣ ਕਾਰਨ ਪ੍ਰਦੂਸ਼ਣ ਫੈਲ ਰਿਹਾ ਹੈ। ਇਸ ਸੰਬੰਧੀ ਮਾਣਯੋਗ ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਜੀ ਵੱਲੋ

ਪੱਤਰ ਨੰ- 76/CE/DRG/2024 ਮਿਤੀ- 19/01/24 ਰਾਹੀਂ ਮਾਣਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ ਜੀ ਨੂੰ ਉਕਤ ਪਲਿਊਸ਼ਨ ਰੋਕਣ ਲਈ ਕਿਹਾ ਗਿਆ ਸੀ। ਇਸ ਸੰਬੰਧੀ ਡਰੇਨੇਜ਼ ਵਿਭਾਗ ਵੱਲੋਂ ਵੱਖ- ਵੱਖ ਪੰਚਾਇਤਾਂ ਨੂੰ ਨੋਟਿਸ ਵੀ ਕੱਟੇ ਗਏ ,ਪਰੰਤੂ ਹੁਣ ਤੱਕ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਹੋਈ ਹੈ। ਸਰਹਿੰਦ ਚੋਅ (ਹੰਸਲਾ ਨਦੀ) ਕੋਲ MRF ਨਾਲ ਹੋ ਰਹੇ ਪ੍ਰਦੂਸ਼ਨ ਕਾਰਨ National Green Tribunal Delhi ਵਿਖੇ ਕੇਸ ਵੀ ਪਾਇਆ ਗਿਆ ਹੈ। ਜਿਸਦੀ ਸੁਣਵਾਈ 6ਮਈ,2025 ਨੂੰ ਨਿਸ਼ਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਆਪ ਜੀ ਨੂ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਸੰਬੰਧੀ ਉਕਤ MRF Plant ਪਲਾਂਟ ਦੀ ਮੰਜੂਰੀ ਰੱਦ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਇਸ ਨੂੰ ਇੱਥੋਂ ਸ਼ਿਫਟ ਕੀਤਾ ਜਾਵੇ ਜੀ ।

ਉਪ ਮੰਡਲ ਅਫਸਰ,
ਜਲ ਨਿਕਾਸ ਉਸਾਰੀ ਉਪ ਮੰਡਲ ਨੰ-1,
ਪਟਿਆਲਾ ।

1.ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਪਟਿਆਲਾ ਜਲ ਨਿਕਾਸ ਕਮ ਮਾਇਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਮੰਡਲ, ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਹੈ

2. ਕਾਰਜ' ਸਾਧਕ ਸਰਹਿੰਦ ਨੂ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ

ਦਫਤਰ ਪਟਿਆਲਾ ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਪਟਿਆਲਾ।

Email id. eedrainag2023@gmail.com

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ।

ਨੰਬਰ:..2332............/ਪ੍ਰਦੂਸਣ   ਮਿਤੀ:..21/3/25.........

ਵਿਸ਼ਾ:- ਸਰਹਿੰਦ ਚੋਅ ਵਿੱਚ ਪੈ ਰਹੇ ਪਲਿਊਸ਼ਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਸਹਿਤ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਮੰਡਲ ਅਧੀਨ ਪੈਂਦੇ ਉਪ ਮੰਡਲ ਅਫਸਰ, ਜਲ ਨਿਕਾਸ ਉਸਾਰੀ ਉਪ ਮੰਡਲ ਨੰ:-1, ਪਟਿਆਲਾ ਵੱਲੋ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਜਿਲ੍ਹਾ ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ ਵਿੱਚੋ ਲੰਘਦੀ ਸਰਹਿੰਦ ਚੋਅ ਵਿੱਚ ਵੱਖ-ਵੱਖ ਥਾਵਾ ਤੇ ਗੰਦਾ ਪਾਣੀ ਸੁੱਟਿਆ ਜਾ ਰਿਹਾ ਹੈ, ਜਿਸ ਸਬੰਧੀ ਸੂਚਨਾਂ ਆਪ ਜੀ ਨੂੰ ਪਹਿਲਾ ਕਈ ਵਾਰ ਭੇਜੀ ਜਾ ਚੁੱਕੀ ਹੈ, ਪ੍ਰੰਤੂ ਗੰਦੇ ਪਾਣੀ ਨੂੰ ਰੋਕਣ ਸਬੰਧੀ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਨਹੀ ਹੋਈ ਹੈ।ਸਰਹਿੰਦ ਚੋਅ ਦੀ GPS Location=30.6356879, 76.3809055 ਕੋਲ ਮਟੀਰੀਅਲ ਰੀਕਵਰੀ ਪਲਾਂਟ (MRF) ਲੱਗਿਆ ਹੋਇਆ ਹੈ।ਜਿਸ ਕਾਰਨ ਡਰੇਨ ਵਿੱਚ ਸੋਲਿਡ ਵੇਸਟ, ਗੰਦਾ ਪਾਣੀ ਆਦਿ ਪੈਣ ਕਾਰਨ ਪ੍ਰਦੂਸਣ ਫੈਲ ਰਿਹਾ ਹੈ।

ਮਾਨਯੋਗ ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਜੀ ਵੱਲੋ ਆਪਣੇ ਪੱਤਰ ਨੰ: 76/CE/DRG/2024 ਮਿਤੀ 19.01.2024 ਰਾਹੀ ਆਪ ਜੀ ਨੂੰ ਡਰੇਨਾਂ ਵਿੱਚ ਸੁੱਟੇ ਜਾ ਰਹੇ ਗੰਦੇ ਪਾਣੀ ਨੂੰ ਰੋਕਣ ਸਬੰਧੀ ਪੱਤਰ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।ਇਸ ਵਿਭਾਗ ਵੱਲੋ ਸਰਹੰਦ ਚੋਅ ਵਿੱਚ ਸੁੱਟੇ ਜਾ ਰਹੇ ਗੰਦੇ ਪਾਣੀ ਨੂੰ ਰੋਕਣ ਲਈ ਸਬੰਧਤ ਬੀ.ਡੀ.ਪੀ.ਓ., ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸਣ ਬੋਰਡ, ਮੰਡੀ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਪੱਤਰ ਜਾਰੀ ਕੀਤੇ ਗਏ ਹਨ, ਪ੍ਰੰਤੂ ਹੁਣ ਤੱਕ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਨਹੀ ਕੀਤੀ ਗਈ ਹੈ।

ਸਰਹਿੰਦ ਚੋਅ (ਹੰਸਲਾ ਨਦੀ) ਕੋਲ ਮਟੀਰੀਅਲ ਰੀਕਵਰੀ ਪਲਾਂਟ MRF ਨਾਲ ਹੋ ਰਹੇ ਪ੍ਰਦੂਸਣ ਕਾਰਨ National Green Tribunal, Delhi ਵਿਖੇ ਕੇਸ ਦੀ ਸੁਣਵਾਈ ਮਿਤੀ 06.05.2025 ਨਿਸਚਿਤ ਕੀਤੀ ਗਈ ਹੈ।ਇਸ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ MRF Plant ਦੀ ਮੰਜੂਰੀ ਰੱਦ ਕਰਵਾਉਣ ਅਤੇ ਪਲਾਂਟ ਨੂੰ ਇਥੋ ਸਿਫਟ ਕਰਨ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਸਰਹਿੰਦ ਚੋਅ ਵਿੱਚ ਸੁੱਟੇ ਜਾ ਰਹੇ ਗੰਦੇ ਪਾਣੀ ਨੂੰ ਰੋਕਿਆ ਜਾ ਸਕੇ ਜੀ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਪਟਿਆਲਾ
ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ
ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।

ਪਿੱਠ-ਅੰਕਣ ਨੰ:..2333-36.....   ਮਿਤੀ......21/3/25......

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾਂ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ:-

1. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ ਜੀ।
2. ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ।
3. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸਣ ਬੋਰਡ, ਮੰਡੀ ਗੋਬਿੰਦਗੜ੍ਹ।
4. ਉਪ ਮੰਡਲ ਅਫਸਰ, ਜਲ ਨਿਕਾਸ ਉਸਾਰੀ ਉਪ ਮੰਡਲ ਨੰ:-1, ਪਟਿਆਲਾ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਪਟਿਆਲਾ
ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ
ਮੰਡਲ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।

Pollution/270

A.M.E / J.E.

ਦਫਤਰ ਤਹਿਸੀਲਦਾਰ, ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ।

੫੮੨ / ੨੭-੦੩-੨੫

ਸੇਵਾ ਵਿਖੇ

ਕਾਰਜ਼ ਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਂਸਲ ਸਰਹਿੰਦ-ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ।

ਮੀਮੋ ਨੰ: ੨੨ /ਰੀਡਰ-। ਮਿਤੀ: ੨੬-੩-੨੫

ਵਿਸ਼ਾ:- ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਫੀਲਡ ਕਾਨੂੰਗੋ ਪਾਸੋਂ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਉਪਰੰਤ ਰਿਪੋਰਟ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ ਪ੍ਰਾਪਤ ਹੋਈ ਰਿਪੋਰਟ ਦੀ ਕਾਪੀ ਇਸ ਪੱਤਰ ਨਾਲ ਸ਼ਾਮਲ ਕਰਕੇ ਆਪ ਪਾਸ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਨੱਥੀ:-ਉ/ਅ

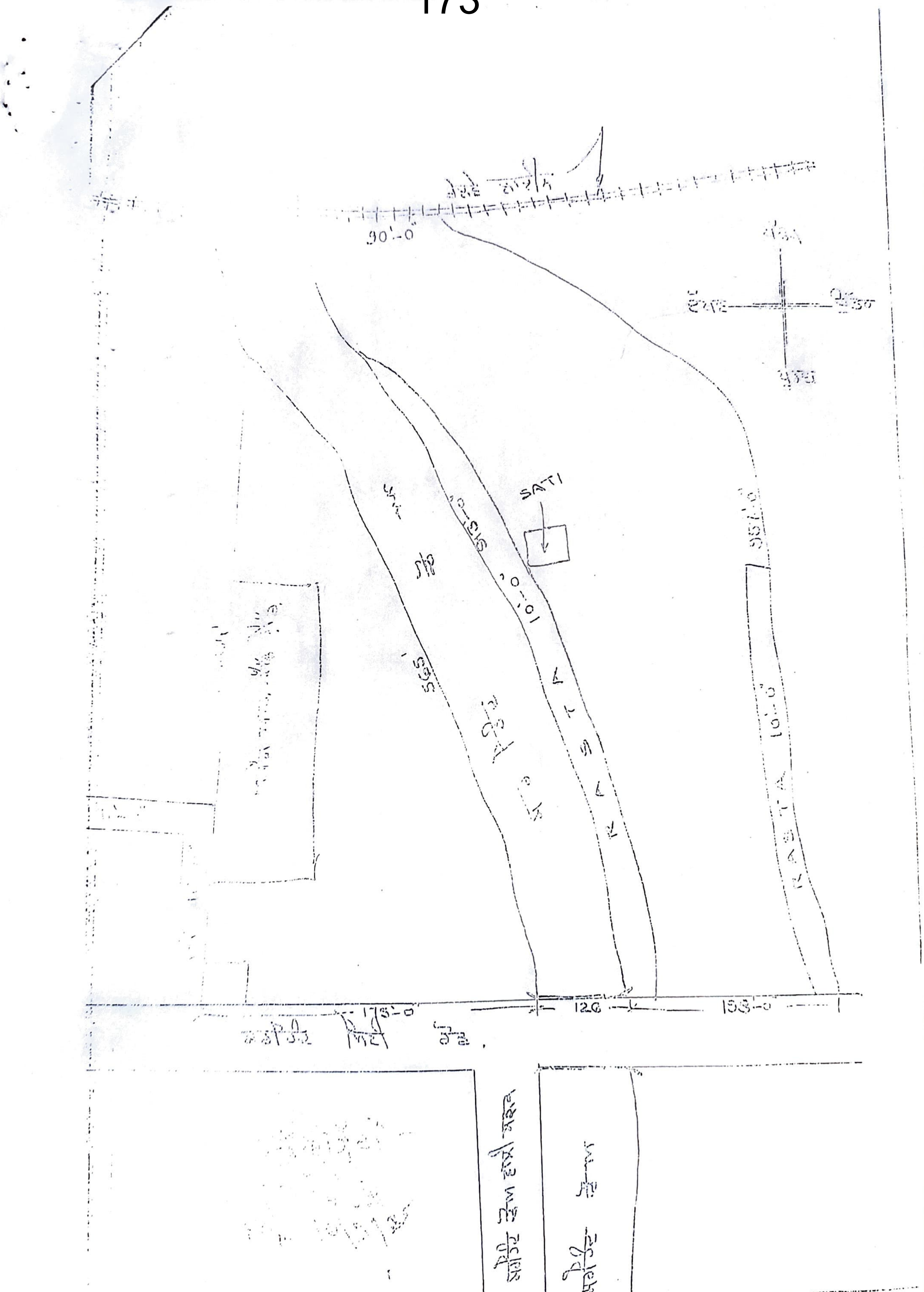
ਤਹਿਸੀਲਦਾਰ,
ਫਤਹਿਗੜ੍ਹ ਸਾਹਿਬ।

Scanned with OKEN Scanner

ਮਜੀਠਾ - ਰੋਡ ਦਰਖਾਸਤ ਨਗਰ ਕੌਂਸਲ - ਮਹਿੰਦਰ — ਤਰਨਤਾਰਨ - ਸਾਹਿਬ
ਜੀ ਦੇ ਪੱਤਰ ਨੰਬਰ 604/ਸ/ਕ/2025 ਮਿਤੀ 27-2-2025 ਰਾਹੀਂ
ਨਿਸ਼ਾਨਦੇਹੀ ਬਾਬਤ ਰਕਬਾ ਪਿੰਡ ਮਹਿੰਦਰ (19.5) ਤਹਿਸੀਲ ਤੇ ਜ਼ਿਲ੍ਹਾ
ਤਰਨਤਾਰਨ - ਸਾਹਿਬ ਵਿਖੇ ਮੌਕਾ। ਮੁਤਾਬਿਕ ਦਰਖਾਸਤੀਆਂ। ਮਾਲਕਾਂ ਨੂੰ
ਅਗਾਊਂ ਸੂਚਨਾ ਜਾਰੀ ਹੋਣ ਬਾਰੇ ਇਤਲਾਹ ਦਰਖਾਸਤੀ ਰਾਹੀਂ। ਮਾਲਕਾਂ ਰਕਬਾ
ਮੌਕੇ ਵਿਖਾਵਤ ਹਾਜ਼ਰ ਸੀ। ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨੀ ਹੈ। ਕਿਲਾ ਨੰਬਰ
15/ ਕਿੱਲਾ ਤਹਿਤੀ ਰਕਬਾ 2-1 / 369—1 ਜੋ ਕਿ ਮੌਕਾ ਮੁਤਾਬਿਕ ਵਿਖਾਵਤ ਸਾਬਕਾ
ਜਮ੍ਹਾਬੰਦੀ ਸਾਲ 2021-2022 ਖੇਵਟ ਨੰਬਰ 885 - ਨਗਰ - ਕੌਂਸਲ - ਤਰਨਤਾਰਨ
ਦਰਜ ਹੈ। ਨੰਬਰ/ਕਿੱਲਾ 15/ਕਿੱਲ ਦੇ ਮਹਿੰਦਰ ਵੱਲੋਂ ਮਹਿੰਦਰ ਵੱਲੋਂ
ਪੂਰੀ ਤੇ ਮੌਕਾ ਮੁਤਾਬਿਕ ਕਈ ਹੋਈ ਹੈ ਦੇ (9) ਨੰਬਰਾ ਦੀ ਲੰਬਾਈ ਚੌੜਾਈ ਬਾਬਤ
ਰਕਬੇ 9.6 ਰਕਬਾ ਨਗਰੀ ਹੋਈਆਂ ਹਨ। ਮੌਕਾ ਪਰ M-A-F-Shed ਬਣੀਆਂ
ਹਨ (32) ਰਕਬਾ ਉੱਤਰੀ ਬਾਹੀ 565' (103) ਰਕਬਾ ਅਤੇ ਦੱਖਣੀ ਬਾਹੀ 634'
(116) ਰਕਬਾ ਸਾਰ ਬਾਬਤ ਮੌਕਾ ਮਿਣਿਆ ਹੈ। ਮੌਕਾ ਪਰ ਮੌਕਾ ਦੀ ਚੜਤਾ 181' (33)
ਰਕਬਾ ਚੌੜਾ ਉੱਤਰੀ ਬਾਹੀ 963' (166) ਰਕਬਾ ਦੱਖਣੀ ਬਾਹੀ 565' (103) ਰਕਬਾ
ਮੌਜੂਦ ਹੈ। ਅਤੇ ਇਕ ਮਾਲਕੀ ਕਬਜ਼ਾ 11' (2) ਰਕਬਾ ਕਮ ਮਿਲਿਆ ਹੈ।
ਅਤੇ ਰਕਬਾ ਤੈਅ ਸਹੇ ਹੋਰ ਰਕਬਾ ਪੂਰਬੀ ਪੂਰਬੀ ਬਾਹੀ 198' (36) ਰਕਬਾ
ਉੱਤਰੀ ਬਾਹੀ ਸਹੇ ਰਕਬਾ 957' (175) ਰਕਬਾ ਦੱਖਣੀ ਬਾਹੀ (166) ਰਕਬਾ
ਪੱਛਮੀ ਬਾਹੀ 901 (16 ਰਕਬਾ) ਨਗਰੀ ਤਹਿਤੀ ਰਕਬਾ (...) ਮੌਜੂਦ ਹੈ
ਮੌਕਾ ਪਰ ਹਾਜ਼ਰੀਨ ਨੂੰ ਨਿਸ਼ਾਨਦੇਹੀ ਬਾਰੇ ਜਾਣੂ ਕਰਵਾਇਆ ਗਿਆ ਅਤੇ
ਹੱਦਾਂ ਨਿਸ਼ਾਨੀਆਂ ਕਾਇਮ ਕੀਤੀਆਂ ਗਈਆਂ। ਰਿਪੋਰਟ ਨਿਸ਼ਾਨਦੇਹੀ
ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ X-- ਤਹਿਸੀਲਦਾਰ

ਪਟਵਾਰੀ ਮਿਤੀ 10/3/25

ਫੀਲਡ ਕਾਨੂੰਗੋ ਤਰਨਤਾਰਨ
ਮਿਤੀ 10/3/2025


SATI